

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 10915 OF 2015

State of Uttar Pradesh ... Petitioner(s)

VERSUS

Mahesh Chandra & Anr. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Court of Registrar on 23rd August, 2016 when an order was passed. (Copy of Order dated is enclosed).

There are two Respondents in the instant matter.

Counsel for the Petitioner has not filed fresh address of Respondent No.1, spare copy of Special Leave Petition and particulars of the Trial Court through which notice to be issued to Respondent Nos. 1 & 2, so far. Hence Show Cause Notice could not be issued.

Service of Show Cause Notice is incomplete on both the Respondents.

The matter above-mentioned is listed before the Court of Registrar with this office report.

DATED this the 29th day of September, 2016.

ASSISTANT REGISTRAR

COPY TO:

Mr. Abhishth Kumar, Advocate

C4/dk

ASSISTANT REGISTRAR